

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 15th Nov, 2022

S.O. 600 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Sartaj Hussain, JKAS, Deputy Director Estates Kashmir to be the Executive Magistrate who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Srinagar.

By Order of the Government of Jammu and Kashmir

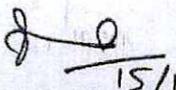
Sd/-
(Achal Sethi)
Secretary to Government,

No.LAW-Powr/20/2022-10

Dated :15 -11-2022

Copy to the:-

1. Principal Secretary, Government, Estates Department.
2. Divisional Commissioner, Kashmir.
3. Director Estates, Kashmir.
4. Deputy Director Estates Srinagar. This is with reference to his letter No No.EST-GEN/159/2022-04-223811, Dated: - 04-11-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. In-charge website.
7. Concerned officers.
8. Concerned file


15/11
(Khursheed Ahmad Bhat)
Additional Secretary to Government.